

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE**

ORIGINAL APPLICATION NO.170/00876/2019

DATED THIS THE 05th DAY OF MARCH, 2020

HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER

HON'BLE SHRI C.V.SANKAR, ADMINISTRATIVE MEMBER

Snehajan K, S/o Raghavan K
Aged about 49 years
Steno Grade II (Retired), CBI, Bangalore
Residing at No.127
2nd Cross, Telecom Layout
Srirampura Jakkur Post
Bangalore-560 064.

....Applicant

(By Advocate Sri B.S.Venkatesh Kumar)

Vs.

1. Union of India, represented by its Secretary
Department of Personnel & Training
Ministry of Personnel & Public Grievances and
Pension, Government of India
New Delhi-110 001.

2. The Director
Central Bureau of Investigation
Head Office, CGO Complex
Block No.3, 3rd Floor
Lodhi Road, New Delhi-110 003.

3. Head of Branch
Central Bureau of Investigation BS&FC
No.36, Bellary Road
Ganganagar, Bangalore-560032.

....Respondents

(By Advocate Sri V.N.Holla, Sr.PC for CG)

O R D E R

(PER HON'BLE SHRI C.V.SANKAR, MEMBER (ADMN))

The issue in this application is in a very small compass. In our order dtd.18.4.2018 in OA.No.279/2017, we had concluded and issued orders stating that since the applicant had already retired on voluntary retirement in 2015, the

respondents were directed to finalise the retirement benefits due to the applicant within one month from today i.e. 18.4.2018 and pay to the applicant without interest and thereafter from the original date onwards at the rate of 15% interest. The respondents cited various reasons for the delay which was finally settled only in October and November 2018. In the mean time, the MA filed by the respondents for extension of time was also rejected by this Tribunal. The respondents have given the details of the various payments made and would state in para no.4.9 in reply statement that the rate of interest is given at GPF interest till the date of CAT order, as per existing rules and from the date of CAT order, 15% interest has been paid whereas the applicant would reiterate the point made in our order that in case the payments are not made within one month, the interest from the original date onwards should be paid at 15%. Whatever be the reasons the respondents state, we cannot countenance the point of delay even after one month from the date of issue of this order by this Tribunal. We find no merit in the contention made by the respondents and allow the OA. The balance interest due to the applicant shall be paid within a period of one(1) month from the date of issue of this order.

2. The OA is allowed as above. No costs.

(C.V.SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ps/

Annexures referred by the applicant in OA.No.170/00876/2019

Annexure-A1: Order dtd.18.4.2018 in OA.279/17

Annexure-A2: Reply of the respondents in CP.69/18

Annexure-A3: Order dtd.21.1.2019 in CP.69/18 of this Tribunal

Annexures with reply:

-NIL-

Annexures with rejoinder:

-NIL-
